

National Company Law Tribunal

Allahabad Bench

CP NO. 52/ Ald/2017

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.06.2017

NAME OF THE COMPANY: *Seimens Limited*

SECTION OF THE COMPANIES ACT: U/S *272 of companies act of 2013*

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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1.

P.K. BASTAR *Advocate* *Petitioner* *P/K*

2. Order dated 01.01.2017 in the matter CP NO 52/ALD/2017 Simens Ltd

Ashish Singh *Respondent* *Ashish*
Shri R.P Shukla for the petitioner. Ashish Singh for the respondents. Learned counsel fairly concedes about the substituted provision of section 272 of companies act of 2013. *06/2018*

He seeks permission to withdraw the present petition in order to file fresh one under provision of new I & B Code before an appropriate forum.

The Registry is further directed to return petition to petitioner along with draft of court fee if not credited to the Government account. The petitioner is granted in liberty to file fresh petition as per rule.

The present company petition accordingly stands disposed of.

01.06.2017

Sd
(H.P. CHATURVEDI, MEMBER (Judicial))